



IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH, (Court – II)
KOLKATA

Company Petition (IB) No. 222/KB/2023

An application under Section 9 of the Insolvency and Bankruptcy Code, 2016, read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

IN THE MATTER OF:

Mr. Jashim Mondal

... Operational Creditor/ Applicant.

Verses

Birbhum Chemicals and Fertilisers Ltd.

[CIN: U51109WB1991PLC053442]

... Corporate Guarantor/ Respondent.

Date of Pronouncement: January 08, 2024.

Coram:

SMT. BIDISHA BANERJEE, MEMBER (JUDICIAL)

SHRI.D. ARVIND, MEMBER (TECHNICAL)

Appearance:

For the Operational Creditor:

Ms. Soma Chatterjee Mishra, Adv.

For the Corporate Debtor:

Ms. Neelina Chatterjee, Adv.

Mr. Suvodeep Chakraborty, Adv.

ORDER

Per: D. Arvind, Member (Technical)

1. This Court is assembled through blended mode.
2. Vide an Order dated **08/ 01/ 2024**, in **Company Petition (IB) No. 238/KB/2023** filed by **Canara Bank**, under Section 7 of the Insolvency and Bankruptcy Code, 2016, this Adjudicating Authority has admitted the petition and put **Birbhum Chemicals and Fertilisers Ltd.**, the Corporate Debtor herein under Corporate Insolvency Resolution Process.

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3. Thus, in terms of the said order, this application being **C.P. (IB) No. 222/KB/2023** has become infructuous and accordingly **dismissed**.
4. The Operational Creditor herein is directed to file its claim before the Interim Resolution Professional/ Resolution Professional of **Birbhum Chemicals and Fertilisers Ltd.**
5. An urgent certified copy of this order, if applied for with the Registry of this Adjudicating Authority, be supplied to the parties, subject to compliance with all requisite formalities.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

This Order is signed on the 08th Day of January, 2024.

Bose, R.K. [LRA]